भारत का राजपत्र
THE GAZETTE OF INDIA

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EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
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भाव और रोजगार मंत्रालय
बिमान निदेश

नई दिल्ली, 11 अक्टूबर, 2018

सांस्कृतिक विज्ञान

कर्मचारी राज्य बीमा (कंपनी) नियम, 1950 का और संबंधित करने के लिए विभिन्न नियमों को अंतर्लिप्त करने वाला प्राप्त कर्मचारी राज्य बीमा अधिनियम, 1948 (1948 का 34) की धारा 95 की उपधारा (1) की अपेक्षातुमार भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में सांस्कृतिक विज्ञान 605(अ), तारीख 3 जुलाई, 2018 द्वारा उन सभी व्यक्तियों, जिनकी इससे प्रभावित होने की संभावना है, से उस तारीख जिसका उक्त अधिनियम अंतर्लिप्त करने वाली राजपत्र की प्रकाशित प्रतियां जनता की उपलब्ध कराई गई थीं, से 30 दिन की अवधि की समाप्ति से पहले आवेदन और मुख्यालय आमंत्रित करते हुए, प्रकाशित किया गया था;

और, उक्त राजपत्र की प्रतिया जनता की तारीख 6 जुलाई, 2018 की उपलब्ध करा दी गई थी;

और, उक्त प्राप्त नियमों के संबंध में किसी व्यक्ति से कंपनी सरकार द्वारा विचार करने के लिए उपरोक्त विनिर्देश अवधि के भीतर कोई सुबंध या आश्रय प्राप्त नहीं होए हैं;

अतः अब, कंपनी सरकार, उक्त अधिनियम की धारा 95 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, कर्मचारी राज्य बीमा नियम से परामर्श करने के पत्रों, कर्मचारी राज्य बीमा (कंपनी) नियम, 1950 का और संबंधित करने के लिए निम्नलिखित नियम वलाती है, अर्थातः—

1. (1) उक्त नियमों का संशोधित नाम कर्मचारी राज्य बीमा (कंपनी) उसरा संबंधित नियम, 2018 है।

(2) ये राजपत्र में प्रकाशित की तारीख से प्रकृत होंगे।

5976 GI/2018 (1)
WHEREAS a draft containing certain rules further to amend the Employees' State Insurance (Central) Rules, 1950 were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i) vide G.S.R. 605(E), dated the 3rd July, 2018, as required by sub-section (1) of the section 95 of the Employees' State Insurance Act, 1948 (34 of 1948), inviting objections and suggestions from all persons likely to be affected thereby before the expiry of a period of thirty days from the date on which the copies of the Official Gazette containing the said notification were published were made available to public;

And whereas, the copies of the said Official Gazette were made available to the public on the 6th July, 2018;

And whereas, no objection or suggestion has been received from any person in respect of the said draft rules within the period specified above for consideration by the Central Government;

Now, therefore, in exercise of the powers conferred by section 95 of the said Act, the Central Government, after consultation with the Employees' State Insurance Corporation, hereby makes the following rules further to amend the Employees' State Insurance (Central) Rules, 1950, namely:-

1. (1) These rules may be called the Employees' State Insurance (Central) Second Amendment Rules, 2018.
   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Employees' State Insurance (Central) Rules, 1950, in rule 21, in sub-rule (1),—

(i) in the proviso, for the words “any such bank”, the words “any scheduled bank authorised for Government agency business” shall be substituted;

MINISTRY OF LABOUR & EMPLOYMENT

NOTIFICATION

New Delhi, the 11th October, 2018

G.S.R. 1021(E).—Whereas a draft containing certain rules further to amend the Employees' State Insurance (Central) Rules, 1950 were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i) vide G.S.R. 605(E), dated the 3rd July, 2018, as required by sub-section (1) of the section 95 of the Employees' State Insurance Act, 1948 (34 of 1948), inviting objections and suggestions from all persons likely to be affected thereby before the expiry of a period of thirty days from the date on which the copies of the Official Gazette containing the said notification was published were made available to public;

And whereas, the copies of the said Official Gazette were made available to the public on the 6th July, 2018;

And whereas, no objection or suggestion has been received from any person in respect of the said draft rules within the period specified above for consideration by the Central Government;

Now, therefore, in exercise of the powers conferred by section 95 of the said Act, the Central Government, after consultation with the Employees' State Insurance Corporation, hereby makes the following rules further to amend the Employees' State Insurance (Central) Rules, 1950, namely:-

1. (1) These rules may be called the Employees' State Insurance (Central) Second Amendment Rules, 2018.
   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Employees' State Insurance (Central) Rules, 1950, in rule 21, in sub-rule (1),—

(i) in the proviso, for the words “any such bank”, the words “any scheduled bank authorised for Government agency business” shall be substituted;
(ii) for the Explanation, the following Explanation shall be substituted, namely:—

‘Explanation.—(a) “Nationalised Bank” means a corresponding new bank specified in the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (5 of 1970) or a corresponding new bank specified in the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 (40 of 1980);

(b) “scheduled bank” means a scheduled bank referred to in section 42 and specified in the Second Schedule to the Reserve Bank of India Act, 1934 (2 of 1934);

(c) “authorised bank for Government agency business” means banks notified by the Department of Expenditure in the Ministry of Finance vide office memorandum number S-11021/1(20)/Rly/2008/RBD/2018, dated the 7th December, 2016, as amended from time to time.’.

[F. No. S-38025/03/2015-SS-I(Pt)]

MANISH KUMAR GUPTA, Jt. Secy.

Note: The principal rules were published in the Gazette of India, vide notification number S.R.O. 212, dated the 22nd June, 1950 and was last amended vide notification number G.S.R. 650(E), dated the 16th July, 2018.